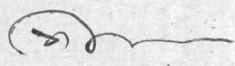


NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 22/6/05

Ld. Counsel for the applicant was present. Respondents are absent on call. No steps have been taken by them to file the counter; even after availing so many chances. Pleadings are complete. List this case for final hearing after showing it in the ready list.


22/6/05

REGISTRAR

For hearing.

M
22/6/05

For hearing
(counter rejected)

D
22/7/05

Bench

Order dated 25.07.05

Adjourning to 26.07.05.

Member S,

Vice-Chairman.

Order dated 26.7.05

Heard Mr. Achintyadas, Ld. counsel for the applicant and Mr. P.C. Panda, Ld. Counsel for the Respondents.

The applicant in this O.A. has assailed the inaction of the Senior Divisional Personnel Manager, East Coast Railway, Khurda Road in delaying fixation of his pay in the promotion post of Engineering Black Smith-III (EBS-III) in the scale of Rs. 3050-4590/-.

The Respondents by filing a written statement has accepted the genuineness of the grievance ventilated by the applicant. They have further submitted at Para-5 of their written statement/counter that the applicant was promoted as EBS-III without following the proper procedure as laid down in this regard and therefore keeping in view the enabling provision laid down in Rule 1327, chapter-13 of IREC, Volume-II, 1987 (Annexure-R/1) the Divisional Railway Manager (P) has approached the Chief Personnel Officer, East Coast Railway by his letter dtd. 12.1.04 to accord one time relaxation in this case to regularise the promotion granted to the applicant.

Having regard to the above facts of the case and that the Divisional Railway Manager (P) ^{is} already seized of the matter in consulta-

OA 590/84

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt 26-7-05

Copy of Order with
notice may be sent to
all Respondents by
Regd. Post / AD.

SH

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tion with the Chief Personnel Officer (Head quarter) East Coast Railway, we dispose of this O.A. with a direction to the Chief Personnel Officer, East Coast Railway, Bhubaneswar to dispose of the communication dtd. 12.1.04 sent [redacted] by Divisional Railway Manager (P) Khurda Road within a period of 30 days from the date of receipt of this order and thereafter pay of the applicant may be fixed as admissible under the Rules within 90 days.

With the above order this O.A. is disposed
of. No costs.

Send copies of this order to the Respondents and free copies be also handed over to the Counsels appearing for both the parties. And a copy of this order be sent to the Chief Personnel Officer (CPO) having headquarters at Bhubaneswar.

~~Member (J)~~

Rubin
Vice-chairman